working of Banks for the purpose of Nationalisation
Committee on Private Members'
Bills and Resolutions presented

to the House on the 13th February, 1958."

Mr. Bengiy-Spenker: The question

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th February, 1958."

The motion was adopted.

RESOLUTION RE: APPOINTMENT OF A COMMITTEE TO REVIEW THE WORKING OF BANKS FOR THE PURPOSE OF NATIONALI-SATION

Mr. Deputy-Speaker: The House will now resume further discussion on the resolution moved by Shri Rameshwar Tantia on the 13th December, 1957, regarding the appointment of a committee to review the working of banks for the purpose of nationalisation. Out of two hours allotted for the discussion of the resolution, one minute has already been taken up and one hour and 59 minutes are left for its further discussion today. Shri Rameshwar Tantia may continue his speech.

Shri Rameshwar Tantia (Sikar): Sir, on the 13th December, 1957 when my resolution was taken up at the last minute, you were good enough to permit me to move the resolution before adjourning the House and suggested that I might continue my speech on the next occasion when this resolution is to be taken up.

Sir, I do not now desire to proceed with the resolution. I shall, therefore, be grateful, if you would kindly agree not to propose it to the House.

ं भी बृत्रराज सिंह (फिरोजाबाध) : नया ही गया ?

Mr. Deputy-Speaker: We need not probe into that.

यह तो उनकी मर्जी है। माननीय सदस्य की यह धपनी मर्जी है कि वह इसको धामे नहीं चलाना चाहते।

Shri Prabhat Kar (Hooghly): He cannot withdraw it without the permission of the House.

Shri M. L. Dwivedi (Hamirpur): I want to know whether the hon. Member has moved it or not. I thought he was making a speech before moving it.

Shri Surendranath Dwivedi (Kendrapara): The House is in possession of the resolution.

Mr. Deputy-Speaker: It has not been proposed to the House. The mover of the Resolution has not concluded his speech. He says he does not want to proceed with it, and he has not finished his speech. There was a case only a few days ago. An hon, Member had moved the resolution, but he had not concluded his speech. But then he was absent on the next day when it was to be continued. In that case it was held that he had moved it because he had said what he had to say and he did not turn up the next day to continue it. But today the hon. Member who is to continue the speech is here, but he does not want to go on with the speech. He says he does not want to proceed further. In my opinion, the motion has not been placed before the House so far. But, to be on the safer side if the House desires, I will put it to the House whether he has the permission to withdraw the resolution.

Pandit Thakur Das Bhargava (Hissar): If the Chair has been pleased to say that the resolution has not been moved, what is there to be withdrawn or to be put to the vote of the House?

Mr. Deptuy-Speaker: This was my opinion. But, as a precautionary measure, because there are some doubts..

Shri Tyagi (Dehra Dun): With a view to clarify the procedure for future also, I may submit that he might

Resolution re: Appointment of to Committee to review the working of Banks for the purpose of Nationalisation

[Shri Tyagi]

agree to the procedure that a resolution or any motion shall be deemed to be moved only when the mover says in so many words "I move", because when you put the question, you have to put the question in so many words. There is a regular set of words for this purpose and then only the question is supposed to be in the possession of the House, Likewise, any motion must be deemed to be moved only when the mover says "I beg to move". He has not said so.

Mr. Deputy-Speaker: I am of that view. I expressed earlier also the view that the House comes into possession of a motion when it has been proposed to the House by the Chair. Unless that is done, the House is not in possession of that motion.

Pandit Thakur Das Bhargava: This is your ruling and we take it as such.

Mr. Deputy-Speaker: That finishes the matter.

Shri H. N. Mukerjee (Calcutta-Central): This motion was actually partly discussed, because the mover made certain observations and then on the adjournment of the House, this motion was put on the list for today. That means that this House is definitely in possession of this matter. We are discussing this matter and this has been put on the agenda because this mater was already in the possession of the House last time. That being so, the usual rule about objection to withdrawal should prevail.

Mr. Deputy-Speaker: I have held and I need not repeat it again that the House would be in possession of the motion when it has been proposed to the House or placed before the House by the Chair. There was no opportunity so far. Therefore, it is not before the House.

Shri Jaipal Singh (Ranchi West-Reserved-Sch. Tribes): What the hon. Member has said today is in continuation of what he had said for one minute on the previous occasion. Did he rise to move the motion or not? He did rise.

Resolution re:

Diamond Mines

Mr. Deputy-Speaker: He rose he began to move it; but unless the resolution is placed before the House by the Chair after the mover has concluded his speech, there is no motion before the House. It has not been placed before the House by the Chair and therefore, there is no motion in possession of the House.

Shri Brai Rai Singh: But it is put on the agenda paper as "Further discussion..." etc.

Mr. Deputy-Speaker: Certainly it would be said like that, but it is not before the House yet, unless it has been placed before it by the Chair. I have now repeated it twice.

Shri Shree Narayan Das (Darbhanga): Had he not moved it...

Mr. Deputy-Speaker: There is no use in going on repeating it. We shall take up the next item. Shri M. L. Dwivedi.

RESOLUTION RE: NATIONALISA-PANNA TION OF DIAMOND MINES

श्री मः लाः द्विवेदी (हमीरपुर) उपाध्यक्ष महोदय, में सदन के सम्मत्व यह मंकल्प प्रस्तृत करता हु

"इस सदन का यह भ्रभिमत है कि पन्ने की हीरे की खदानों का त्रन्त राष्ट्रीयकरण किया जाय।"

इस प्रस्ताव को प्रस्तुत करते हुए में चाहता हुं कि सदन का घ्यान उन भावश्यक बातों की तरफ भाकपित किया जाय जो कि इस सम्बन्ध में सदन को जाननी धावस्थक है। यह सदन को मालूम है कि हमारे देश में बड़ी बड़ी हीरे की सदानें हैं। एक हीरे की सदान गोलकुन्डा के पास है। एक बुसरी